



The Administrators-General (Uttar Pradesh Amendment) Act, 2010

Act 18 of 2011

Keyword(s):

The Administrators-General Act, 1963

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सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, बुधवार, 7 सितम्बर, 2011
भाद्रपद 17, 1933 शक सम्वत्

उत्तर प्रदेश सरकार
विधायी अनुभाग-1

संख्या 1116/79-वि-1-11-1(क)-03/10
लखनऊ, 7 सितम्बर, 2011

अधिसूचना
विविध

“भारत का संविधान” के अनुच्छेद 201 के अधीन राष्ट्रपति महोदय ने महाप्रशासक (उत्तर प्रदेश संशोधन) विधेयक, 2010 पर दिनांक 25 अगस्त, 2011 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 18 सन् 2011 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है:-

महाप्रशासक (उत्तर प्रदेश संशोधन) अधिनियम, 2010

(उत्तर प्रदेश अधिनियम संख्या 18 सन् 2011)

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश में अपनी प्रवृत्ति के सम्वन्ध में महाप्रशासक अधिनियम, 1963 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के इकसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1- यह अधिनियम महाप्रशासक (उत्तर प्रदेश संशोधन) अधिनियम, 2010 कहा संक्षिप्त नाम जायेगा।

अधिनियम संख्या
45 सन् 1963 की
धारा 29 का
संशोधन

2-महाप्रशासक अधिनियम, 1963 की धारा 29 की उपधारा (1) में शब्द "दो लाख रुपये" जहां कहीं भी आये हों के स्थान पर शब्द "दस लाख रुपये" रख दिये जायेंगे।

उद्देश्य और कारण

महाप्रशासक अधिनियम, 1963 (अधिनियम संख्या 45 सन् 1963) की धारा 29 की उपधारा (1) में यह प्राविधान है कि जब कोई व्यक्ति किसी राज्य में परिसम्पत्तियाँ छोड़कर मृत हो गया हो तथा ऐसे राज्य के महाप्रशासक का यह समाधान हो जाय कि, किसी सरकारी बचत बैंक या किसी भविष्य निधि जिस पर भविष्य निधि अधिनियम, 1925 के उपबन्ध लागू होते हैं, में जमा किसी धनराशि को छोड़कर ऐसी परिसम्पत्तियाँ मृत्यु के दिनांक को कुल दो लाख रुपये के मूल्य से अधिक नहीं थी, तो वह किसी व्यक्ति को, जो जमाकर्ता से भिन्न हो व ऐसी परिसम्पत्तियों में या उसके सम्यक् प्रशासन में हितबद्ध होने का दावा करता है, राज्य में मृतक द्वारा उसमें उल्लिखित परिसम्पत्तियाँ जो कुल दो लाख रुपये मूल्य से अनधिक होंगी, को प्राप्त करने हेतु दावेदार के रूप में अधिकृत करते हुए अपने हस्ताक्षर से प्रमाण-पत्र प्रदान कर सकता है। वर्तमान अर्थव्यवस्था की दृष्टि से दो लाख रुपये की उक्त धनराशि बहुत कम है। अतएव, यह विनिश्चय किया गया है कि उत्तर प्रदेश में उसकी प्रवृत्ति के सम्बन्ध में उक्त अधिनियम को संशोधित करके उक्त धनराशि को दो लाख रुपये से बढ़ाकर दस लाख रुपये कर दिया जाय।

तदनुसार महाप्रशासक (उत्तर प्रदेश संशोधन) विधेयक, 2010 पुरःस्थापित किया जाता है।

आज्ञा से
के० के० शर्मा,
प्रमुख सचिव।

No. 1116(2)/79-V-1-11-1(ka)03/11

Dated Lucknow, September 7, 2011

IN pursuance of the provisions of clause (3) of article 348 of the Constitution the Governor is pleased to order the publication of the following English translation of Mahaprashasak (Uttar Pradesh Sansodhan) Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 18. of 2011) as passed by the Uttar Pradesh Legislature and assented to by the President on August 25, 2011:-

THE ADMINISTRATORS-GENERAL (UTTAR PRADESH AMENDMENT) ACT, 2010

(U.P. Act.no. 18 of 2011)

[As passed by the Uttar Pradesh Legislature Assembly]

AN

ACT

Further to amend the Administrators-General Act, 1963 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Sixty-first Year of the Republic of India as follows :-

Short title

1. This Act may be called the Administrators-General (Uttar Pradesh Amendment), Act, 2010.

2. In section 29 of the Administrators-General Act, 1963, in sub-section (1) for the words "two lakhs rupees" wherever occurring the words "ten lakhs rupees" shall be substituted.

Amendment of
section 29 of
Act no. 45 of
1963

STATEMENTS OF OBJECTS AND REASONS

Sub-section (1) of section 29 of the Administrators-General Act, 1963 (Act no. 45 of 1963) provides that whenever any person has died leaving assets within any state and the Administrators-General of such State is satisfied that such assets, excluding any sum of money deposited in a Government Savings Bank or in any provident fund to which the provisions of the Provident Funds Act, 1925, apply, did not at the date of death exceed in the whole two lakh rupees in value, he may grant to any person, claiming otherwise than as a creditor to be interested in such assets or in the due administration thereof, a certificate under his hand entitling the claimant receive the assets therein mentioned left by the deceased within the State, to a value not exceeding in the whole two lakh rupees. In view of the present economy the amount of two lakh rupees has become a meagre amount. It has, therefore been decided to amend the said Act in its application to Uttar Pradesh to enhance the said amount from two lakh rupees to ten lakh rupees.

The Administrators-General (Uttar Pradesh Amendment) Bill, 2010 is introduced accordingly.

By order
K. K. SHARMA,
Pramukh Sachiv.